

IN THE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH COURT – IV

C.P. (IB) NO.: 715/ND/2023

[Under Section 9 of the Insolvency & Bankruptcy Code, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016]

IN THE MATTER OF:

Kuldeep Kumar Conatractors

...APPLICANT/OPERATIONAL CREDITOR

VERSUS

M/s. NBCC (India) Pvt. Ltd.

...RESPONDENT/CORPORATE DEBTOR

CORAM:

SH. MANNI SANKARIAH SHANMUGA SUNDARAM, HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN, HON'BLE MEMBER (TECHNICAL)

Order Delivered on: 09.05.2025

C.P.(IB) No.: 715 of 2023



For the Applicant: Mr. Kamal Kumar, Mr. Vidit Garg, Advs.

For the Respondent: Mr. Amish Chawla, Mr. Sirish Gupta, Advs.

ORDER

PER: MANNI SANKARIAH SHANMUGA SUNDARAM, MEMBER (JUDICIAL)

1. The present application has been filed by M/s. Kuldeep Kumar Contractors (hereinafter referred to as Operational Creditor/Applicant) through its Authorised Representative, namely, Mr. Pankaj Kumar to initiate Corporate Insolvency Resolution Process ("CIRP") in accordance with Section 9 of the Insolvency and Bankruptcy Code 2016 (hereinafter referred to as "the Code") against the Corporate Debtor/Respondent herein, i.e., M/s. NBCC (India) Limited (hereinafter referred to as the 'Corporate Debtor') for the alleged default on the part of the Respondent amounting to INR 4,29,98,630/- being the total amount due (out of which INR 3,75,00,000/- being the principal amount, INR 54,98,630/- being the interest for the delayed period from the date the said debt fell due till 09.01.2025.

2. The Corporate Debtor herein, i.e., M/s. Enerture Technologies Private Limited, incorporated under the provisions of the Companies Act, 1956 has its registered office situated at 128, 2nd Floor, Kaveri Apartment, D-

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6, Vasant Kunj, South Delhi-110070. Since the registered office of the

Respondent Corporate Debtor is in New Delhi, this Adjudicating

Authority has jurisdiction in relation to the prayer for initiation of

Corporate Insolvency Resolution Process in respect of Corporate

Debtor.

CONTENTIONS

3. The particulars of transactions leading to the filing of the present

application as averred by the Applicant/Operational Creditor are as

under—

a. The Operational Creditor/Applicant herein is a duly registered

partnership firm in accordance with relevant laws. The Applicant

herein is a reputed class 1 Government Contractor and has made

a name for itself in the list of top service providers in building

construction works in the country.

b. The Corporate Debtor/Respondent herein is a company registered

under the Companies Act, 1956 and has its operations spreading

across the country as well as abroad, and is organized into three

market-focused segments: PMC (Project Management

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Consultancy), EPC (Engineering Procurement & Construction) and RE (Real Estate).

- c. It is submitted that the Corporate Debtor herein issued a tender NBCC/SBG/CISF/ALHBD/2016/60 notice for the no.: construction of Type-II (10 units), Type-III (6 units), Type-IV (2 units), Type-V (2 units) residential quarters at CISF Group Head Quarter at Allahabad (Uttar Pradesh). The Applicant herein participated in the aforementioned tender. Further, Respondent accepted the Applicant's tender bid and awarded the contract for the aforementioned tender works as per the Terms Conditions of and in the Letter Award no.: NBCC/SBG/CISF/ALHBD/2016/1605 dated 27.08.2016.
- d. Subsequently, in accordance with the aforementioned contract, the Applicant herein performed the scope of work as envisaged and raised various invoices against the Respondent herein. The Applicant herein has stated to complete his work on 31.10.2018 and raised the final bill against the total work done for Rs.4,82,26,994/- (Rupees Four Crore Eighty-two Lakh Twenty-six Thousand Nine Hundred Ninety-four only). Further, on 31.10.2019, the Applicant herein became entitled to retention

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money of Rs. 10,53,498/- (Rupees Ten Lakh Fifty-three Thousand

Four Hundred Ninety-eight only) held by the Respondent herein.

e. It is categorically submitted that the Respondent herein has

defaulted in making payments of Rs.1,69,90,395/- (Rupees One

Crore Sixty-nine Lakh Ninety Thousand Three Hundred Ninety-

five only) inclusive of the aforementioned retention money. The

Date of Default for the said debt is 31.10.2018. Such inordinate

delay clearly indicates the inability of the Respondent herein to

pay off the outstanding dues leading to the filing of instant

application. It is pertinent to mention herein that the Corporate

Debtor has admitted its liability with respect to running bills vide

Letter dated 04.06.2020.

f. It is submitted by the Operational Creditor that the Corporate

Debtor, in its reply to the Notice issued under Section 8 of the

Code, have raised frivolous issue of deteriorating condition of the

building due to non-handing over the work. However, it is

established that the Applicant herein has issued several requests

to the takeover of the possession of the completed construction

works as well as clear arrears in payments.

g. In light of the aforementioned facts and circumstances, the

Applicant herein has filed the instant Application against the

Corporate Debtor under Section 9 of the Code read with Rule 6 of

the Insolvency and Bankruptcy (Application to Adjudicating

Authority) Rules, 2016. The amount that is alleged to be

outstanding by the Operational Creditor aggregates up to INR

4,29,98,630/- (Rupees Four Crores Twenty-nine Lakh only) which

is inclusive of interest as on 23.11.2024.

4. In response to the same, the Corporate Debtor has raised several

averments against the present application which are mentioned

hereinbelow—

A. It is submitted that the present application is not maintainable

since the amount alleged as 'debt' by the Applicant herein falls

below the pecuniary 'threshold' of Rs. 1,00,00,000/- as defined in

accordance with Section 4 of the Code. It is alleged by the

Corporate Debtor that the debt amount has been inflated by

including the interest on debt amount arbitrarily. Interestingly,

the debt amount excluding the alleged interest amount amounts

to Rs.91,87,179.90/- (Rupees Ninety-one Lakh Eighty-seven

Thousand One Hundred Seventy-nine and Ninety Paisa only).

B. It is pertinent to mention herein that there is a clause in the GCC

executed between the parties which explicitly prohibits the charge

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of any interest from the Respondent herein. the relevant extract is reproduced hereinbelow—

"23. PAYMENTS

23.1All running payments shall be regarded as payments by way of advance against the final payment only and not as payments for work actually done and completed and/or accepted by NBCC and shall not preclude the recovery for bad, unsound and imperfect or unskilled work to be removed and taken away and reconstructed or re-erected or be considered as an admission of the due performance of the Contract, or any part thereof, in this respect, or the accruing of any claim, nor shall it conclude, determine or affect in any way the powers of the NBCC under these conditions or any of them as to the final settlement and adjustments of the accounts or otherwise, or in any other way vary/ affect the contract.

23.2 It is clearly agreed and understood by the Contractor that notwithstandinganything to the contrary that may be stated in the agreement between NBCC and the contractor; the contractor shall become entitled to payment only after NBCC has received the corresponding payment(s) from the client/ Owner for the work done by the contractor. Any delay in the release of payment by the client/ Owner to NBCC leading to a delay in the release the corresponding payment by NBCC to the contractor shall not entitle the contractor to any compensation/interest from NBCC"

- C. Secondly, the alleged debt is barred by the law of limitation. It is submitted that the Applicant herein has admitted the date of default as 31.10.2018, whereas the instant application has been filed on 23.10.2023; hence, the instant application is barred due to limitation having been expired.
- D. That even otherwise, the alleged debt claimed vide the instant application is disputed as there is pre-existing dispute pertaining

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to non-completion of works, defects in the newly building

constructed by the Operational Creditor which is an express to

the admission of such an application due to catena of judgements

passed by the Hon'ble Supreme Court. It is submitted that such

defects were pointed vide Letter dated 10.01.2022. The

Respondent had issued another Letter dated 25.09.2023 to the

Applicant herein while attaching a Letter sent by CISF/Client

informing about the defects in the work.

E. Since, the defects have not been removed so far, the building has

not been handed over. Therefore, retention money cannot be

released, resulting in deduction of retention money from the

outstanding dues.

F. It is categorically submitted that the claims made herein by the

Applicant are admittedly already pending adjudication before the

Hon'ble High Court of Delhi in W.P.(C) No.:3236/2022 titled as

'M/s. Kuldeep Kumar Contractor vs NBCC (India) Ltd.' and the

same is listed on 10.05.2024 for final arguments.

G. In light of the aforementioned objections as well as averments, it

is submitted by the Corporate Debtor herein that the instant

application ought to be dismissed.

5. We have heard the Ld. Counsels for both of the parties appearing for

the Operational Creditor as well as the Corporate Debtor and perused

the averments as well as enclosures placed on record by both the

parties. It was further directed to both of the parties to place their

written submissions along with relevant judicial precedents on record

vide Order dated 17.10.2024.

Consequently, we have thoroughly perused the contents of the all of the

arguments placed on record via their written submissions as well.

6. Briefly, the arguments placed by the Applicant herein have been

mentioned hereinbelow—

i. The Respondent herein vide its Letter dated 14.05.2020

acknowledges that the amount due towards the pending 6th & 7th

running bills is Rs.91,87,038/- (Rupees Ninety-one Lakh Eighty-

seven Thousand Thirty-eight only) which is duly verified and

entered in books of account. Further, security deposit of

Rs.10,53,498/- (Rupees Ten Lakh Fifty-three Thousand Four

Hundred Ninety-eight only) is also liable to be refunded to the

Applicant herein.

ii. The Respondent herein had not raised any objection the charging

of interest prior to the filing reply to the instant application nor

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raised the dispute under Section 8 of the Code; hence the same

ought to be deemed as admitted.

iii. The Applicant herein, being MSME registered contractor, is

entitled to interest as per MSME Act which stipulates for payment

of compound interest at the rate three times of the bank rates in

accordance with Reserve Bank of India, which has been

recognized by the Respondent herein in its Letter dated

14.05.2020.

iv. Hon'ble NCLAT in judgment of Prashant Agarwal vs Vikash

Parasrampuria & Anr.; C.A. (AT) (Ins.) No.: 690 of 2022 has

squarely held that the Applicant is legally entitled for interest as

per MSME Act, 2006 for delay in payment towards the work

completed by the Operational Creditor.

v. With regards to the bar with respect to the law of limitation alleged

by the Respondent herein, it is submitted that the Corporate

Debtor had acknowledged the debt vide its Letter dated

04.06.2020, which gives rise to fresh period of limitation as per

Section 18 of the Limitation Act, starting from 04.06.2020. further

reliance is placed on the decision of the Hon'ble Supreme Court

in the case titled as In Re: Cognizance for extension of Limitation,

Suo Motu W.P.(C) No.: 3 of 2020.

vi. It is submitted that there is no pre-existing dispute regarding

completion of works by the Applicant herein. Any dispute alleged

by the Respondent herein is only owing to mala fide intent of the

Corporate Debtor to avoid making payments for the work duly

completed by the Applicant herein.

vii. Further, as per the contract, after the completion of the work, the

Corporate Debtor was required to raise the dispute within a period

of one year by written communication, and the contention of the

Corporate Debtor that it raised dispute as to the work completed

on 28.06.2023 without any communication to the Operational

Creditor is *ipso facto* not maintainable.

7. Briefly, the arguments placed by the Respondent herein have been

mentioned hereinbelow—

I. The Applicant herein has inflated the alleged debt by including

the interest in the debt amount. The alleged debt amount is

admittedly Rs.91,87,179.90/- (Rupees Ninety-one Lakh Eighty-

seven Thousand One Hundred Seventy-nine and Ninety Paisa

only) which is less than the threshold as prescribed under Section

4 of the Code. With regards to the interest computed, it is strictly

against the Clause 23 of the GCC as mentioned in the Reply of the

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instant application; therefore, no interest could be added while

ascertaining the 'debt' amount herein.

II. The aforementioned position of law has been reiterated in the

judgment passed by Hon'ble NCLAT in the matter of Krishna

Enterprises vs Gammon India Ltd.; 2018 SCC OnLine NCLAT 360.

The relevant paragraph has been reproduced hereinbelow—

"4. It is submitted that the 'debt' includes the interest, but such

submission cannot be accepted in deciding all claims. If in terms

of any agreement, interest is payable to the Operational or

Financial Creditor then debt will include interest, otherwise, the

principal amount is to be treated as the debt which is the liability

in respect of the claim which can be made from the Corporate

Debtor."

III. In light of the above decision, considering there is a contractual

bar against charging of interest in the agreement, the amount

claimed as interest would hence not be considered a valid

component of the claim.

IV. It is submitted that there is pre-existing dispute pertaining to the

non-completion of the construction works as well as defects

thereof. As a result, claims were filed by the Operational Creditor

before the Hon'ble High Court of Delhi, which was disposed off on

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10.05.2024. Consequently, the Applicant has instituted the preinstitution mediation under the Commercial Courts Act before South East District Services Authority for settlement of commercial dispute between the parties in terms of the aforementioned order.

- V. It is submitted that as per the decision of the Hon'ble Supreme Court of India in *Mobilox Innovations Private Ltd. Vs. Kirusa Software Private Limited*, 2018 (1) SCC OnLine 353 held that an existence of a pre-existing dispute is a bar to the initiation of the Corporate Insolvency Resolution Process.
- VI. It is further submitted that that Claims made by the Operational Creditor were also filed before the Haryana Micro & Small Enterprise Facilitation Council (HMSEFC) in case no.: HR10/S/HRY/01744 titled as "M/s. Kuldeep Kumar Contractor Vs. NBCC (India) Ltd." However, the same was withdrawn and matter was pursued in the Hon'ble High Court of Delhi.
- VII. It is submitted that the Corporate Debtor sent intimation to the Applicant herein to rectify the defects as pointed out vide Letter dated 25.09.2023; however, the said defects were not rectified due to which possession of the building could not be transferred to the Respondent herein. As a result of the same, the defect liability

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period had not even started which was one year from the handing over of the building as provided clause 3 of the contract.

VIII. It is submitted that the Applicant herein is entitled to payment only after the Respondent has received the corresponding payment from the client/CISF. The relevant clause is 23.2 of the GCC which is reproduced hereinbelow—

"It is clearly agreed and understood by the Contractor that notwithstanding anything to the contrary that may be stated in the agreement between NBCC and the contractor; the contractor shall become entitled to payment only after NBCC has received the corresponding payment(s) from the client/Owner for the work done by the contractor. Any delay in the release of payment by the client/Owner to NBCC leading to a delay in the release the corresponding payment by NBCC to the contractor shall not entitle the contractor to any compensation/interest from NBCC"

IX. However, no such payment has been received from the CISF/Client and thus, under the terms mentioned hereinabove, there is no liability towards the Operational Creditor and hence, the instant application is not maintainable.

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X. It is submitted that the Operational Creditor has approached the

MSME Arbitration forum, Hon'ble High Court of Delhi, Saket

District Court as well as present Hon'ble Tribunal seeking the

same claims. This shows that it is indulging in forum shopping

and initiating mala fide litigation, without there being any liability

at the present point of time.

ANALYSIS

8. This Adjudicating Authority has thoroughly perused all of the

submissions tendered by the parties involved herein along with

recording the arguments made thereupon.

9. At this juncture, it is appropriate to understand and interpret Section

9 of Code, which is reproduced hereinbelow—

"9. Application for initiation of corporate insolvency resolution

process by operational creditor—

(1) After the expiry of the period of ten days from the date of delivery of

the notice or invoice demanding payment under sub-section (1) of section

8, if the operational creditor does not receive payment from the corporate

debtor or notice of the dispute under sub-section (2) of section 8, the

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operational creditor may file an application before the Adjudicating

Authority for initiating a corporate insolvency resolution process.

(2) The application under sub-section (1) shall be filed in such form and

manner and accompanied with such fee as may be prescribed.

(3) The operational creditor shall, along with the application furnish—

(a) a copy of the invoice demanding payment or demand notice

delivered by the operational creditor to the corporate debtor;

(b) an affidavit to the effect that there is no notice given by the

corporate debtor relating to a dispute of the unpaid operational debt;

(c) a copy of the certificate from the financial institutions maintaining

accounts of the operational creditor confirming that there is no

payment of an unpaid operational debt by the corporate debtor, if

available;

(d) a copy of any record with information utility confirming that there

is no payment of an unpaid operational debt by the corporate debtor,

if available; and

(e) any other proof confirming that there is no payment of any unpaid

operational debt by the corporate debtor or such other information, as

may be prescribed.

(4) An operational creditor initiating a corporate insolvency resolution

process under this section, may propose a resolution professional to act

as an interim resolution professional.

(5) The Adjudicating Authority shall, within fourteen days of the receipt

of the application under sub-section (2), by an order—

(i) admit the application and communicate such decision to the

operational creditor and the corporate debtor if—

(a) the application made under sub-section (2) is complete;

(b) there is no payment of the unpaid operational debt;

(c) the invoice or notice for payment to the corporate debtor has

been delivered by the operational creditor;

(d) no notice of dispute has been received by the operational creditor

or there is no record of dispute in the information utility; and

(e) there is no disciplinary proceeding pending⁴ against any resolution

professional proposed under sub-section (4), if any.

(ii) reject the application and communicate such decision to the

operational creditor and the corporate debtor, if—

(a) the application made under sub-section (2) is incomplete;

(b) there has been payment of the unpaid operational debt;

(c) the creditor has not delivered the invoice or notice for payment to

the corporate debtor;

(d) notice of dispute has been received by the operational creditor or

there is a record of dispute in the information utility; or

(e) any disciplinary proceeding is pending⁴ against any proposed

resolution professional:

Provided that Adjudicating Authority, shall before rejecting an

application under sub-clause (a) of clause (ii) give a notice to the

applicant to rectify the defect in his application within seven days of the

date of receipt of such notice from the adjudicating Authority.

(6) The corporate insolvency resolution process shall commence from the

date of admission of the application under sub-section (5) of this section."

10. A mere reading of the provision under Section 9 of the Code shows

that it is of utmost essence that an application filed under Section 9 of

the Code requires certain pre-requisite conditions to be followed for the

application to be considered complete; and if not done so, these become

grounds for rejection by this Adjudicating Authority. This Adjudicating

Authority has observed that a notice of dispute concerning the pre-

existence of disparity ought to be established before or at the time of

the issuance of a Demand Notice under Section 8 of the Code.

11. It is pertinent to mention herein that the aforementioned section refers

to the term 'debt' which is elaborately defined in accordance with

Section 4 of the Code which expressly states that the 'debt' has to be

computed more than the threshold ascertained as Rs.1,00,00,000/-

(Rupees One Crore only). However, the principal outstanding amount of

the alleged debt is amounting to Rs.91,87,179.90/- (Rupees Ninety-one

Lakh Eighty-seven Thousand One Hundred Seventy-nine and Ninety

Paisa only).

It has been sufficiently established that the interest could not be

charged by the Operational Creditor due to express bar against the

same in accordance with the clause 23 of GCC. It is settled position of

law that this Adjudicating Authority has to reject Operational Creditor's

interest component on the ground of unavailability of specific

agreement for the same.

12. There is a case of SS Polymers v. Kanodia Technoplast Limited; [2019]

ibclaw.in 193 NCLAT, NCLAT affirmed the position that when there is

no agreement between the parties for the same, interest cannot be

sought as a matter of right. Further, judgment passed by Hon'ble

NCLAT in the matter of *Prashant Agarwal v Vikas Parasrampuria (2022)*

ibclaw.in 509 NCLAT; wherein it was held that both, the principal debt

and the interest on delayed payment will be considered to assess

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maintainability in case the interest was stipulated in invoice and/or

agreement executed between the parties in advance.

13. In conclusion, the evolving landscape of interest on operational debt

within the framework of the has witnessed significant clarifications and

determinations by the NCLAT. The recent decision in Maulick Kirtibhai

Shah vs United Telecoms Ltd. (2023) ibclaw.in 595 NCLAT underscores

the principle that the IBC should not be utilized as a mere recovery

mechanism, emphasizing the need for explicit agreements or signed

documents when it comes to interest claims.

14. Additionally, it is pertinent to mention herein that the Applicant has

raised his right for payment of interest in lieu of being categorised under

MSME Act. In the judgment passed by this Adjudicating Authority

(NCLT, Mumbai) in the matter of Govind Sales vs Gammon India held

that an operational creditor could not claim interest amount due under

the MSMED Act because there was no valid agreement stipulating such

an interest liability.

15. Resultantly, this Adjudicating Authority is of the considered view that

the instant application ought to be rejected on the basis of the

aforementioned ground solely, as the said default cannot cross the

threshold under Section 4 of the Code.

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16. Another observation made by this Adjudicating Authority is that the

Operational Creditor has approached the MSME Arbitration forum,

Hon'ble High Court of Delhi, Saket District Court as well as present

Hon'ble Tribunal seeking the same claims. This establishes forum

shopping and initiating mala fide litigation, without there being any

liability at the present point of time on part of the Applicant herein.

17. Therefore, this Adjudicating Authority is of the considered view that

there are disputes existing between the parties involved, as admitted by

the Applicant herein. As a result, this Adjudicating Authority is of the

considered opinion to reject the instant application on the basis of the

said ground.

18. In view of the averments as well as arguments tendered by the

Applicant herein, this Adjudicating Authority is of the considered view

that due to the alleged debt amount not reaching threshold as well as

pre-existence of disputes leading to various litigations between the

parties, the instant application cannot be admitted under Section 9 of

the Code.

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CONCLUSION

19. In light of the abovementioned facts as well as averments along with

arguments on part of the parties involved, this Adjudicating Authority

rejects this petition as it has been made amply clear that there exists

a pre-existing dispute.

Accordingly, the present petition bearing C.P.(IB) No.:715 of 2023 is

rejected.

A certified copy of this order may be issued, if applied for, upon compliance

with all requisite formalities

Let the copy of the said Order be served to the parties involved.

Consign the file to the record room.

Sd/-

Sd/-

(DR. SANJEEV RANJAN)

(MANNI SANKARIAH SHANMUGA SUNDARAM)

MEMBER (T)

MEMBER (J)

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